

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1202(KB)2018
IA(I.B.C)/899(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	THE BAIDYABATI SHEORAPHULI CO-OPERATIVE BANK LTD. VS DEBI FABTECH PVT. LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Pranay Agarwal, Adv.] For Liquidator
Ms. Sweta Majumdar, Adv.

ORDER

1. Ld. Counsels for Liquidator present.
2. **IA(I.B.C)/899(KB)2024**
 - a) This application is filed by the Liquidator under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of six months.
 - b) The reasons for exclusion and extension seeking by the Liquidator is mentioned in para 16 at Page 21 of this application.
 - c) This IA is accompanied by an affidavit of Liquidator at pages 22 to 23.
 - d) We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period by 6 months from 13.03.2022 and accordingly, **IA(I.B.C)/899(KB)2024 is allowed and disposed of.**
 - e) The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**